

Central Administrative Tribunal
Principal Bench

O.A.No.919/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 27th day of August, 1998

Anil Kumar Sharma
s/o Shri Prakash Chand
r/o A-251, Munirka Village
New Delhi.

... Applicant

(By Shri U.Srivastava, Advocate)

Vs.

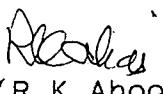
Union of India through

1. The Chairman
Railway Board
Govt. of India
Rail Bhawan
New Delhi.
2. The Manager,
Establishment
Indian Railway Construction Co. Ltd.
Palika Bhawan
New Delhi.
3. The Chief Project Manager/S&T
Indian Railway Construction Co. Ltd.
Delhi Safdarjung Railway Station
New Delhi - 110 021. Respondents

(By Shri Ajit K. Singh, Advocate)

O R D E R (Oral)

After arguing the case for sometime, on the question of jurisdiction, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to seek remedy in the appropriate forum. Permission is granted with the aforesaid liberty. Accordingly, the OA is dismissed as withdrawn. No costs.


(R.K.Ahooja)
Member(A)

/rao/